

**Compensation to Uprooted persons of Border Areas**

\*440 SHRI G Y KRISHNAN Will the Minister of LABOUR AND REHABILITATION be pleased to state

(a) whether the Chief Minister of Punjab has urged the Centre to pay compensation to uprooted persons in border areas for land which they could not sow during the 1972 kharif season,

(b) whether he has also suggested that the net income of landowners should be the basis of crop compensation for areas taken over for defence purposes, and

(c) if so the reaction of Government thereon?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI RAGHUNATHA REDDY) (a) Yes, Sir

(b) Yes Sir The Chief Minister of Punjab had raised the question of adopting the principle of payment of crop compensation on the basis of net income accruing to the land owners as was done in the case of kharif 1971

(c) In regard to (a), the matter having been considered at length, the Punjab Government was advised to formulate such schemes which would ensure the proper resettlement of such areas where kharif crop 1972 could not be sown due to temporary enemy occupation. The Punjab Government have since forwarded the schemes for about Rs 8 crores in this regard. These schemes have been examined and the necessary sanctions are under issue.

In regard to (b), crop compensation in areas taken over for defence purposes has already been related to net income. There had been a suggestion from the Punjab Government that labourers' share should not be deducted in the case of land which could not be sown. It has not been found possible to accept this.

**Provision of Shelters for Children of Labourers While at Work**

4156 SHRI C K JAFFER SHARIEF Will the Minister of LABOUR AND REHABILITATION be pleased to state

(a) whether Government have suggested to the State Government to provide shelters for the labourers who have to leave their children while at work, and

(b) if so, the main features thereof?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI RAGHUNATHA REDDY) (a) and (b) No. However various labour laws like the Factories Act, 1948, the Plantations Labour Act, 1951, the Beedi and Cigar Workers (Conditions of Employment) Act, 1966, and the Mines Act 1952 contain provisions for creches for the children of women workers

**Shortage of Steel in DDA.**

4157 SHRI T SOHAN LAL Will the Minister of STEEL AND MINES be pleased to state

(a) whether Delhi Development Authority is not provided with its full requirement of steel, and

(b) if so, whether this has had an adverse effect on the construction programme of DDA?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA). There is a shortage of steel in the country and the Delhi Development Authority like consumers in other parts of the country might not have been allotted their requirements in full.

(b) No such reference about the construction programme of DDA having been adversely affected due to shortage of steel materials has recently been brought to Government's notice